



2026:AHC:25031

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4342 of 2026

Nirmala Devi

.....Petitioner(s)

Versus

State Of U.P. And 15 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Sukh Maurya, Vinod Kumar Kushwaha
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The counsel for the petitioner confined his prayer with regard to direct the Sub Divisional Magistrate, Karchhana, District Prayagraj to decide the injunction application filed in Suit No.21721 of 2025 expeditiously.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. It is argued by learned counsel for the petitioner that the injunction is urgently required and considerable time has already been lapsed but till date the same is still pending.
5. This Court has already directed all the subordinate courts to ensure disposal of interim injunction applications within six months failing which, they shall have to record reasons. The said direction was issued by the letter dated 16.8.2017 bearing No.CL No.24/Admn. G-II, dated Allahabad 16.8.2017 and same is quoted below:-

*"From,
Mohd.Faiz Alam Khan, HJS,*

Registrar General,

High Court of Judicature at Allahabad

*To,
All the District & Sessions Judges, Subordinate to the High
Court of Judicature at Allahabad.*

C.L. No. 24/Admin. 'G-II' Dated: Allahabad 16.08.17

Sub: Time bound disposal of interim injunction application.

*Madam/Sir,
Hon'ble Court has directed that all the subordinate courts must
ensure to dispose of applications of interim injunction within
six months, failing which they shall have to record reasons in
the order-sheet. I am, therefore, directed to request you to
circulate the instant direction amongst all the judicial Officers
working under your supervision and control and to ensure
strict compliance of the same in letter and spirit.*

Your faithfully,

(Mohd. Faiz Alam Khan)

No. 9770/Admin. 'G-II' Dated: Allahabad 16.08.2017"

6. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid injunction application strictly in accordance with the circular No.CL No.24/Admn. G-II, dated Allahabad dated 16.8.2017.

(Prakash Padia,J.)

February 4, 2026

Pramod Tripathi